

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)
RATIFIED MINUTES OF THE NORMS COMMITTEE-II MEETING NO.02/81 SCHEDULED ON 22.04.2014.

The Meeting No. 2/81 of Norms Committee-II for the year 2013-14 was actually held on 21.05.2014 under the Chairmanship of Shri Darshan Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1	Shri S.K. Jain, D.O.	DIPP
2	Shri Gajraj Singh, Sr. D.O.	DHI
3	Shri K.S. Sodhi, Assistant Director	MSME
4	Shri S.K. Bhatnagar, Deputy I.A.	MOS
5	Shri K.C. Raju, Deputy DGFT	DGFT
6	Shri Haradhan Das, FTDO	DGFT

1	Case No.:38/1/81-ALC2/2011	Party Name:AMPHENOL OMNICONNECT INDIA PVT LTD	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status: Approved
	HQ File :01/81/050/00617/AM11/	RLA File :04/24/040/00312/AM11/	Lic.No/Date:0410121962 25.02.2011	
	Decision: NC decided to ratify the norms of above AA as per written comments of DIT vide U.O. No. 17(106)/2011-IPHW dated 02.04.2012 (Put up before the NC for the first time in meeting on 21.05.2014) as under:-			
	(1)	Import Item at S. No. 1	On net to net basis with accountability clause	
	(2)	Import item at S. No. 2, 3	As applied for by the party on “Nil” wastage basis	
	RA may take suitable consequential action accordingly			

2	Case No.:11/8/80-ALC2/2011	Party Name:ANKIT FASTENERS PVT LTD.,	Meet No/Date:2/81-ALC2/2013 22.04.2014	Status: Deferred
	HQ File :01/80/050/00159/AM12/	RLA File :07/24/040/00050/AM12/	Lic.No/Date:0710079421 27.05.2011	Defer Date:03.06.2014
	Decision: NC noted that Deficiency letter was issued on 09.05.2014 to the firm. But, reply of the firm is still awaited, hence NC decided to send a reminder to firm to expedite reply. The case stands deferred to 03.06.2014.			

3	Case No.:1/41/81-ALC2/2011	Party Name:XOL TECHNOLOGIES PVT LTD	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status:Deferred
	HQ File :01/81/050/00346/AM12/	RLA File :31/83/040/00179/AM12/	Lic.No/Date:3110051788 08.12.2011	Defer Date:03.06.2014
	Decision: NC noted that as per C&PC D.O. letter No. 46011/7/2014-PC-II dated 23.04.2014, a copy of application has been sent to C&PC again for examination & comments. The case stands deferred to 03.06.2014.			

4	Case No.:5/49/81-ALC2/2011	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status:
	HQ File :01/81/050/00471/AM12/	RLA File :03/95/040/00799/AM12/	Lic.No/Date:0310674593 04.01.2012	Approved
	Decision: NC decided to ratify the norms of above AA as per written comments of DIT vide U.O. No. 17(11)/2012-IPHW dated 19.03.2012 (Put up before the NC for the first time in meeting on 21.05.2014) on net to net basis with accountability clause. RA may take suitable consequential action accordingly			

5	Case No.:12/49/81-ALC2/2011	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status:
	HQ File :01/81/050/00478/AM12/	RLA File :03/95/040/00776/AM12/	Lic.No/Date:0310674606 04.01.2012	Approved
	Decision: NC decided to ratify the norms of above AA as per written comments of DIT vide U.O. No. 17(17)/2012-IPHW dated 02.04.2012 (Put up before the NC for the first time in meeting on 21.05.2014) on net to net basis with accountability clause. RA may take suitable consequential action accordingly			

6	Case No.:24/3/81-ALC2/2012	Party Name:IMAGE LABELS PVT.LTD.,	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status:Deferred
	HQ File :01/81/050/00052/AM13/	RLA File :07/24/040/00498/AM12/	Lic.No/Date:0710086877 08.03.2012	Defer Date:03.06.2014
	Decision: NC noted that as per C&PC D.O. letter No. 46011/7/2014-PC-II dated 23.04.2014, a copy of application has been sent to C&PC again for examination & comments. The case stands deferred to 03.06.2014.			

7	Case No.: 14/11/81-ALC2/2012	Party Name:KIRAN UDYOG,	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status: Approved															
	HQ File :01/81/050/00214/AM13/	RLA File :09/24/040/00161/AM13/	Lic.No/Date:0910053185 04.07.2012																
	Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 7/97/2013-TSW dated 29.04.2014 as under:-																		
	<table border="1"> <thead> <tr> <th>S. No.</th><th>Export Item</th><th>Quantity</th><th>Import Item</th><th>Quantity recommended</th></tr> </thead> <tbody> <tr> <td>1</td><td>Fibre Glass Sleeves</td><td>1 Kg</td><td>Fibre Glass Yarn</td><td>1.08 Kg/ Kg content in export product</td></tr> <tr> <td></td><td></td><td></td><td>Varnish</td><td>0.35 Kg</td></tr> </tbody> </table>	S. No.	Export Item	Quantity	Import Item	Quantity recommended	1	Fibre Glass Sleeves	1 Kg	Fibre Glass Yarn	1.08 Kg/ Kg content in export product				Varnish	0.35 Kg			
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1	Fibre Glass Sleeves	1 Kg	Fibre Glass Yarn	1.08 Kg/ Kg content in export product															
			Varnish	0.35 Kg															
	RA may take suitable consequential action accordingly																		

8	Case No.: 9/12/81-ALC2/2012	Party Name:KIRAN UDYOG,	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status: Approved										
	HQ File :01/81/050/00240/AM13/	RLA File :09/24/040/00162/AM13/	Lic.No/Date:0910053186 04.07.2012											
	Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 7/97/2013-TSW dated 29.04.2014 as under:-													
	<table border="1"> <thead> <tr> <th>S. No.</th><th>Export Item</th><th>Quantity</th><th>Import Item</th><th>Quantity recommended</th></tr> </thead> <tbody> <tr> <td>1</td><td>Fibre Glass Sleeves</td><td>1 Kg</td><td>Fibre Glass Brading</td><td>1.03 Kg/ Kg content in export product</td></tr> </tbody> </table>	S. No.	Export Item	Quantity	Import Item	Quantity recommended	1	Fibre Glass Sleeves	1 Kg	Fibre Glass Brading	1.03 Kg/ Kg content in export product			
S. No.	Export Item	Quantity	Import Item	Quantity recommended										
1	Fibre Glass Sleeves	1 Kg	Fibre Glass Brading	1.03 Kg/ Kg content in export product										
	RA may take suitable consequential action accordingly													

9	Case No.: 7/12/81-ALC2/2012	Party Name:NYPRO FORBES PRODUCTS PVT LTD.,	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status: Deferred
	HQ File :01/81/050/00238/AM13/	RLA File :04/24/040/00063/AM13/	Lic.No/Date:0410138236 19.07.2012	Defer Date:03.06.2014
	Decision: NC noted that as per C&PC D.O. letter No. 46011/7/2014-PC-II dated 23.04.2014, a copy of application has been sent to C&PC again for examination & comments. The case stands deferred to 03.06.2014.			

10	Case No.: 21/17/81-ALC2/2012	Party Name:SALZER ELECTRONICS LTD	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status:Deferred
	HQ File :01/81/050/00350/AM13/	RLA File :32/24/040/00029/AM13/	Lic.No/Date:3210056753 31.08.2012	Defer Date:03.06.2014
	Decision: NC observed that case is under examination in DHI. The case stands deferred to 03.06.2014.			

11	Case No.: 37/11/81-ALC2/2013	Party Name:BHARAT ACCUMULATORS PRIVATE LIMITED	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status:Deferred
	HQ File :01/81/050/00191/AM14/	RLA File :05/23/040/00219/AM13/	Lic.No/Date:0510334699 13.09.2012	Defer Date:03.06.2014
	Decision: NC observed that case is under examination in DIPP. The case stands deferred to 03.06.2014.			

12	Case No.: 29/11/81-ALC2/2013	Party Name:ARJAN IMPEX PVT.LTD.	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status:Approved
	HQ File :01/81/050/00183/AM14/	RLA File :05/23/040/00335/AM13/	Lic.No/Date:0510339313 22.11.2012	
	Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/68/2014-TSW/12 dated 21.05.2014 as under:- 1. Words “containing 100000 Kgs. of relevant Magnetic/Non-Magnetic Stainless Steel Circles (201 Grade)” may be suffixed with the description of export product. 2. Words “of relevant thickness” may be suffixed with the description of import item and its quantity may be allowed as 110000 Kgs. as 1.10 Kgs./Kg. content in the export products. RA may take suitable consequential action accordingly			

13	Case No.: 28/3/81-ALC2/2013	Party Name:VAE VKN INDUSTRIES PVT.LTD.	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status:Deferred
	HQ File :01/81/050/00031/AM14/	RLA File :05/24/040/00425/AM13/	Lic.No/Date:0510345956 13.02.2013	Defer Date:03.06.2014
	Decision: NC decided to send a letter to firm to submit the following information as per written comments of DHI vide U.O. No. 3(44)/2014/TSW(B)/dated 15.04.2014 as under:- 1. Sl. No. 3 & 11 of SDL for each export product separately.			

The case stands deferred to 03.06.2014.

14	Case No.: 36/11/81-ALC2/2013	Party Name:MAGNETI MARELLI UM ELECTRONIC SYSTEMS PVT.LTD.,	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status: Deferred
	HQ File :01/81/050/00190/AM14/	RLA File :05/24/040/00421/AM13/	Lic.No/Date:0510345900 13.02.2013	Defer Date:03.06.2014
	Decision: NC noted that Deficiency letter was issued on 06.05.2014 to the firm. But, reply of the firm is still awaited, hence NC decided to send a reminder to firm to expedite reply. The case stands deferred to 03.06.2014.			

15	Case No.: 2/4/81-ALC2/2013	Party Name:HIGHTEMP FURNACES LIMITED	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status: Approved
	HQ File :01/81/050/00057/AM14/	RLA File :07/24/040/00488/AM13/	Lic.No/Date:0710093897 22.02.2013	
	Decision: NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(44)/2013/TSW(B)/ dated 27.03.2014 as under:- 1. Import item at Sl. No. 1 & 2 (Geared Motors) may be allowed as components on net-to-net basis as per condition of GN-4 for engineering products. 2. Import item no. 3 & 4 may be deleted as the firm has not justified the requirement of input quantity in terms of Sl. No. 11 of SDL. RA may take suitable consequential action accordingly.			

16	Case No.: 33/11/81-ALC2/2013	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status: Deferred
	HQ File :01/81/050/00187/AM14/	RLA File :06/24/040/00036/AM13/	Lic.No/Date:0610031025 28.02.2013	Defer Date:03.06.2014
	Decision: NC noted that Deficiency letter was issued on 09.05.2014 to the firm. But, reply of the firm is still awaited, hence NC decided to send a reminder to firm to expedite reply. NC also decided to seek the following information: (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 03.06.2014.			

17	Case No.: 11/4/81-ALC2/2013	Party Name:ACG PHARMAPACK PVT LTD	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status: Approved
	HQ File :01/81/050/00066/AM14/	RLA File :03/94/040/01019/AM13/	Lic.No/Date:0310726879 05.03.2013	

Decision: NC decided to ratify the norms of above AA as per written comments of C&PC vide U.O. No. 46011/64/2011-PC-II dated 27.12.2013 as under:-

Item to be Exported	Quantity
Cold Form Blister Film	1 Kg

Raw-material recommended to be Imported	Quantity
1. CFB Foil 60 mic PVC/45 Aluminium / 25 mic OPA (Nylon)	1.064 Kg
2. Acrylate Coat	0.016 Kg

RA may take suitable consequential action accordingly.

Case No.:4/4/81-ALC2/2013	Party Name:R.R.KABEL LIMITED,	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status:Deferred
HQ File :01/81/050/00059/AM14/	RLA File :03/95/040/00684/AM13/	Lic.No/Date:0310727315 07.03.2013	Defer Date:03.06.2014

Decision: NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/68/2014-TSW/18 dated 21.05.2014 as under:-

1. Size of conductors in cables alongwith quantities of cables in Kms., conductor size wise.
2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
3. Net weight per KM of each Cable
4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
5. Total requirement of each raw material, export product wise, in a tabular form

The case stands deferred to 03.06.2014.

Case No.:24/4/81-ALC2/2013	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status:Deferred
HQ File :01/81/050/00079/AM14/	RLA File :03/94/040/00956/AM13/	Lic.No/Date:0310727784 12.03.2013	Defer Date:03.06.2014

Decision: NC observed that case is under examination in DIT. NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was

issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence.
The case stands deferred to 03.06.2014.

20	Case No.:23/4/81-ALC2/2013	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status:Deferred
	HQ File :01/81/050/00078/AM14/	RLA File :03/94/040/01065/AM13/	Lic.No/Date:0310728194 14.03.2013	Defer Date:03.06.2014
	Decision: NC noted that Deficiency letter was issued on 14.03.2014 to the firm. A reminder has also sent to the firm on 09.05.2014. But reply of the firm is still awaited despite reminder, hence NC decided to send a final reminder to firm to furnish reply within 15 days time. NC also decided to seek the following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 03.06.2014.			

21

Case No.:25/4/81-ALC2/2013	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status: Approved
HQ File :01/81/050/00080/AM14/	RLA File :03/94/040/01063/AM13/	Lic.No/Date:0310728198 14.03.2013	
Decision: NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(50)/2012/TSW(B)/11 dated 21.04.2014 as under:-			
Export Product	Net wt./ Unit of EP	Import Items	Quantity recommended/ Unit of EP
Stator Bar for 306 MVA Hydro generator	44.07 Kg.	i. Insulated Copper Strip.	34.03 kg with 1% wastage.
		iv. Resin EPA 19A HZN.	2.02 kg with 10% wastage.
		v. Resin EPA 19B HZN.	1.02 kg with 10% wastage.
RA may take suitable consequential action accordingly.			

22	Case No.:44/4/81-ALC2/2013	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status:Deferred

	HQ File :01/81/050/00099/AM14/	RLA File :34/24/040/00307/AM13/	Lic.No/Date:3410036490 21.03.2013	Defer Date:03.06.2014
	Decision: NC observed that hard copy of application has not received from RA despite reminders. Hence NC decided to send a E-mail reminding RA to forward hard copy of application. RA may also inform whether this AA was issued on repeat basis. The case stands deferred to 03.06.2014.			

23	Case No.:26/4/81-ALC2/2013	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status:Deferred
	HQ File :01/81/050/00081/AM14/	RLA File :10/24/040/00092/AM13/	Lic.No/Date:1010052948 22.03.2013	Defer Date:03.06.2014
	Decision: NC noted that DIT informed vide letter No. W-27/9/2013 dated 15.04.2014 that application has not been received by them. Therefore application of the firm is to be forwarded to DIT for examination & comments. The case stands deferred to 03.06.2014.			

24	Case No.:18/4/81-ALC2/2013	Party Name:MC COM INDUSTRIES (INDIA) PVT. LTD.	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status:Deferred
	HQ File :01/81/050/00073/AM14/	RLA File :03/95/040/01054/AM13/	Lic.No/Date:0310729610 26.03.2013	Defer Date:03.06.2014
	Decision: NC noted that Deficiency letter was issued on 08.05.2014 to the firm. But, reply of the firm is still awaited, hence NC decided to send a reminder to firm to expedite reply. The case stands deferred to 03.06.2014.			

25	Case No.:19/4/81-ALC2/2013	Party Name:MC COM INDUSTRIES (INDIA) PVT. LTD.	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status:Deferred
	HQ File :01/81/050/00074/AM14/	RLA File :03/95/040/01053/AM13/	Lic.No/Date:0310729612 26.03.2013	Defer Date:03.06.2014
	Decision: NC noted that Deficiency letter was issued on 08.05.2014 to the firm. But, reply of the firm is still awaited, hence NC decided to send a reminder to firm to expedite reply. The case stands deferred to 03.06.2014.			

26	Case No.:21/4/81-ALC2/2013	Party Name:MC COM INDUSTRIES (INDIA) PVT. LTD.	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status:Deferred
	HQ File :01/81/050/00076/AM14/	RLA File :03/95/040/01046/AM13/	Lic.No/Date:0310729566 26.03.2013	Defer Date:03.06.2014
	Decision: NC noted that Deficiency letter was issued on 08.05.2014 to the firm. But, reply of the firm is still awaited, hence NC decided to send a reminder to firm to expedite reply. The case stands deferred to 03.06.2014.			

27	Case No.:35/4/81-ALC2/2013	Party Name:LAXMI ELECTRONICS MOULDS &	Meet No/Date:2/81-ALC2/2014	Status:Deferred
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		PRECISION ENGG P.LTD.	22.04.2014	
	HQ File :01/81/050/00090/AM14/	RLA File :07/24/040/00523/AM13/	Lic.No/Date:0710094713 09.04.2013	Defer Date:03.06.2014
Decision: NC observed that C&PC vide their D.O. letter No. 46011/7/2014-PC-II dated 23.04.2014 has informed that they have already sent their comments. However, comments in this case is not received. NC decided to remind C&PC. The case stands deferred to 03.06.2014.				

28	Case No.:2/8/81-ALC2/2013	Party Name:EPSILON BATTERIES PVT. LTD.	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status:Deferred
	HQ File :01/81/050/00118/AM14/	RLA File :08/24/040/00032/AM14/	Lic.No/Date:0810120617 30.04.2013	Defer Date:03.06.2014
	Decision: NC noted that as per C&PC D.O. letter No. 46011/7/2014-PC-II dated 23.04.2014, copy of application has been sent to C&PC for examination & comments.The case stands deferred to 03.06.2014.			

29	Case No.:18/11/81-ALC2/2013	Party Name:KIRAN UDYOG,	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status: Approved															
	HQ File :01/81/050/00172/AM14/	RLA File :09/24/040/00037/AM14/	Lic.No/Date:0910055892 01.05.2013																
	Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 7/97/2013-TSW dated 29.04.2014 as under:-																		
	<table border="1"> <thead> <tr> <th>S. No.</th><th>Export Item</th><th>Quantity</th><th>Import Item</th><th>Quantity recommended</th></tr> </thead> <tbody> <tr> <td>1</td><td>Fibre Glass Sleeves</td><td>1 Kg</td><td>Fibre Glass Yarn</td><td>1.08 Kg/ Kg content in export product</td></tr> <tr> <td></td><td></td><td></td><td>Elastosil LR 6250 F Transparent</td><td>0.34 kg</td></tr> </tbody> </table>	S. No.	Export Item	Quantity	Import Item	Quantity recommended	1	Fibre Glass Sleeves	1 Kg	Fibre Glass Yarn	1.08 Kg/ Kg content in export product				Elastosil LR 6250 F Transparent	0.34 kg			
S. No.	Export Item	Quantity	Import Item	Quantity recommended															
1	Fibre Glass Sleeves	1 Kg	Fibre Glass Yarn	1.08 Kg/ Kg content in export product															
			Elastosil LR 6250 F Transparent	0.34 kg															
	RA may take suitable consequential action accordingly.																		

30	Case No.:8/14/81-ALC2/2013	Party Name:ASSOCIATED PIGMENTS LIMITED	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status:Deferred
	HQ File :01/81/050/00213/AM14/	RLA File :02/24/040/00010/AM14/	Lic.No/Date:0210189458 08.05.2013	Defer Date:03.06.2014
	Decision: NC noted that the case was earlier sent to MSME who has informed vide their letter dated 06.05.2014 that the case does not pertain to them. M/o Mines vide their letter No. 16/9/2014-M.V dated 02.06.2014 also has intimated that the subject pertains to MOEF. Therefore, the case has been sent to MOEF for their comments. The case stands deferred to 03.06.2014.			

31	Case No.: 47/4/81-ALC2/2013	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status:Deferred
	HQ File :01/81/050/00102/AM14/	RLA File :13/24/040/00002/AM14/	Lic.No/Date:1310042987 13.05.2013	Defer Date:03.06.2014
	Decision: NC noted that Deficiency letter was issued on 09.05.2014 to the firm. But, reply of the firm is still awaited, hence NC decided to send a reminder to firm to expedite reply. The case stands deferred to 03.06.2014.			

32	Case No.: 4/14/81-ALC2/2013	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status:Deferred
	HQ File :01/81/050/00209/AM14/	RLA File :03/95/040/00859/AM13/	Lic.No/Date:0310734470 15.05.2013	Defer Date:03.06.2014
	Decision: NC noted that Deficiency letter was issued on 29.01.2014 to the firm. A reminder has also sent to the firm on 09.05.2014. But reply of the firm is still awaited despite reminder, hence NC decided to send a final reminder to firm to furnish reply within 15 days time. The case stands deferred to 03.06.2014.			

33	Case No.: 1/23/81-ALC2/2013	Party Name:MAK CONTROLS AND SYSTEMS PVT LTD.	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status:Deferred
	HQ File :01/81/050/00387/AM14/	RLA File :32/21/040/00032/AM14/	Lic.No/Date:3210063581 29.05.2013	Defer Date:03.06.2014
	Decision: NC observed that case is under examination in DHI. The case stands deferred to 03.06.2014.			

34	Case No.: 27/11/81-ALC2/2013	Party Name:GALA SHRINK FIT	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status:Deferred
	HQ File :01/81/050/00181/AM14/	RLA File :03/94/040/00028/AM14/	Lic.No/Date:0310736384 03.06.2013	Defer Date:03.06.2014
	Decision: NC observed that case is under examination in C&PC. NC decided to issue a reminder to C&PC. The case stands deferred to 03.06.2014.			

35	Case No.: 12/11/81-ALC2/2013	Party Name:VINDHYA TELELINKS LTD.,	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status:Deferred
	HQ File :01/81/050/00166/AM14/	RLA File :11/24/040/00021/AM13/	Lic.No/Date:1110027518 10.06.2013	Defer Date:03.06.2014
	Decision: NC observed that case is under examination in DOT. The case stands deferred to 03.06.2014.			

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36	Case No.:9/11/81-ALC2/2013	Party Name:MAGNETI MARELLI UM ELECTRONIC SYSTEMS PVT.LTD.,	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status:Deferred
	HQ File :01/81/050/00163/AM14/	RLA File :05/24/040/00078/AM14/	Lic.No/Date:0510357120 14.06.2013	Defer Date:03.06.2014
	Decision: NC noted that Deficiency letter was issued on 09.05.2014 to the firm. But, reply of the firm is still awaited, hence NC decided to send a reminder to firm to expedite reply. The case stands deferred to 03.06.2014.			

37	Case No.:6/11/81-ALC2/2013	Party Name:PRECISION ELECTRONICS LTD.	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status:Deferred
	HQ File :01/81/050/00160/AM14/	RLA File :05/24/040/00066/AM14/	Lic.No/Date:0510357436 18.06.2013	Defer Date:03.06.2014
	Decision: NC noted that Deficiency letter was issued on 06.05.2014 by DIT to the firm. But, reply of the firm is still awaited, hence NC decided to send a reminder to firm to expedite reply. The case stands deferred to 03.06.2014.			

38	Case No.:10/11/81-ALC2/2013	Party Name:ALLIED HITECH INDUSTRIES PVT LTD.,	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status:Deferred
	HQ File :01/81/050/00164/AM14/	RLA File :05/23/040/00106/AM14/	Lic.No/Date:0510357873 21.06.2013	Defer Date:03.06.2014
	Decision: NC noted that Deficiency letter was issued on 28.03.2014 to the firm. A reminder has also sent to the firm on 13.05.2014. But reply of the firm is still awaited despite reminder, hence NC decided to send a final reminder to firm to furnish reply within 15 days time. The case stands deferred to 03.06.2014.			

39	Case No.:8/10/81-ALC2/2013	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status:Deferred
	HQ File :01/81/050/00150/AM14/	RLA File :31/83/040/00048/AM14/	Lic.No/Date:3110059115 27.06.2013	Defer Date:03.06.2014
	Decision: NC observed that case is under examination in MOS. The case stands deferred to 03.06.2014.			

40	Case No.:14/11/81-ALC2/2013	Party Name:STEAMLINE INDUSTRIES LTD.	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status:Deferred
	HQ File :01/81/050/00168/AM14/	RLA File :08/24/040/00108/AM14/	Lic.No/Date:0810122254 27.06.2013	Defer Date:03.06.2014
	Decision: NC noted that Deficiency letter was issued on 08.05.2014 to the firm. But, reply of the firm is still awaited, hence NC decided to send a reminder to firm to expedite reply. The case stands deferred to 03.06.2014.			

	Case No.:16/11/81-ALC2/2013	Party Name:STEAMLINE INDUSTRIES LTD.	Meet No/Date:2/81-ALC2/2014	Status:Deferred
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41			22.04.2014	
	HQ File :01/81/050/00170/AM14/	RLA File :08/24/040/00109/AM14/	Lic.No/Date:0810122253 27.06.2013	Defer Date:03.06.2014
Decision: NC noted that Deficiency letter was issued on 06.05.2014 to the firm. But, reply of the firm is still awaited, hence NC decided to send a reminder to firm to expedite reply. The case stands deferred to 03.06.2014.				

42	Case No.:31/11/81-ALC2/2013	Party Name:PRECISION WIRES INDIA LTD.	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status:Deferred
	HQ File :01/81/050/00185/AM14/	RLA File :03/95/040/00252/AM14/	Lic.No/Date:0310739489 28.06.2013	Defer Date:03.06.2014
Decision: NC observed that hard copy of application has not received from RA despite reminders. Hence NC decided to send a D.O. letter to RA from Chairman to forward hard copy of application. The case stands deferred to 03.06.2014.				

43	Case No.:24/11/81-ALC2/2013	Party Name:MPP TECHNOLOGIES PRIVATE LTD.,	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status:Deferred
	HQ File :01/81/050/00178/AM14/	RLA File :07/24/040/00101/AM14/	Lic.No/Date:0710096368 02.07.2013	Defer Date:03.06.2014
Decision: NC decided to send a letter to firm to submit the following information as per DHI U.O. No. 3(89)/2012/TSW(B)/ dated 31.03.2014:- (Copy enclosed) The case stands deferred to 03.06.2014.				

44	Case No.:15/11/81-ALC2/2013	Party Name:AMAR KNITMESH TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status:Deferred
	HQ File :01/81/050/00169/AM14/	RLA File :30/24/040/00018/AM14/	Lic.No/Date:3010095210 10.07.2013	Defer Date:03.06.2014
Decision: NC decided to refer the case with a copy of firm's complete application to MSME. The case stands deferred to 03.06.2014.				

45	Case No.:23/11/81-ALC2/2013	Party Name:RAAJRATNA METAL INDUSTRIES LIMITED	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status:Approved
	HQ File :01/81/050/00177/AM14/	RLA File :08/24/040/00147/AM14/	Lic.No/Date:0810122655 10.07.2013	
Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/68/2014-TSW/45 dated 21.05.2014 as under:- 1. Quantity of import item may be allowed as applied for i.e. 10.951 MT as 1.01 Kgs./Kg. content in the export products.				

RA may take suitable consequential action accordingly.

46	Case No.:25/11/81-ALC2/2013	Party Name:AVO CARBON INDIA PRIVATE LTD.,	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status:Deferred
	HQ File :01/81/050/00179/AM14/	RLA File :04/24/040/00249/AM13/	Lic.No/Date:0410147949 11.07.2013	Defer Date:03.06.2014
	Decision: NC observed that case is under examination in MSME. The case stands deferred to 03.06.2014.			

47	Case No.:32/11/81-ALC2/2013	Party Name:AVO CARBON INDIA PRIVATE LTD.,	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status:Deferred
	HQ File :01/81/050/00186/AM14/	RLA File :04/24/040/00250/AM13/	Lic.No/Date:0410147950 11.07.2013	Defer Date:03.06.2014
	Decision: NC observed that case is under examination in MSME. The case stands deferred to 03.06.2014.			

48	Case No.:40/11/81-ALC2/2013	Party Name:LEITWIND SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status:Deferred
	HQ File :01/81/050/00194/AM14/	RLA File :04/24/040/00071/AM14/	Lic.No/Date:0410147961 15.07.2013	Defer Date:03.06.2014
	Decision: NC noted that Deficiency letter was issued on 30.10.2013 to the firm. A reminder has also sent to the firm on 19.12.2013, 09.5.2014. But reply of the firm is still awaited despite reminder. Hence, NC decided to send a final reminder to firm to furnish reply within 15 days time. NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 03.06.2014.			

49	Case No.:38/2/81-ALC2/2014	Party Name:LAPP INDIA PVT. LTD.,	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status:Deferred
	HQ File :01/81/050/00039/AM15/	RLA File :07/21/040/00357/AM14/	Lic.No/Date:0710097047 25.07.2013	Defer Date:03.06.2014
	Decision: NC observed that hard copy of application has not received from RA despite reminders. Hence NC decided to send a D.O. letter to RA from Chairman to forward hard copy of application. The case stands deferred to 03.06.2014.			

50	Case No.:46/11/81-ALC2/2013	Party Name:CASABLANCA INDUSTRIES PRIVATE LIMITED	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status: Closed
	HQ File :01/81/050/00200/AM14/	RLA File :05/23/040/00196/AM14/	Lic.No/Date:0510362265	

07.08.2013

Decision: NC observed from Sl. No. 17 of O/o. CLA Letter No. 05/23/40/62/AM14/ZALC-I/dated 17.04.2014 informed that authorisation was issued on repeat basis therefore ratification of norms of the above authorisation is not required. The committee decided to close the case. RA may take suitable consequential action accordingly.

51	Case No.:1/17/81-ALC2/2013	Party Name:MPP TECHNOLOGIES PRIVATE LTD.,	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status:Deferred
	HQ File :01/81/050/00309/AM14/	RLA File :07/24/040/00139/AM14/	Lic.No/Date:0710097554 16.08.2013	Defer Date:03.06.2014
	Decision: NC noted that Deficiency letter was issued on 09.05.2014 to the firm. But, reply of the firm is still awaited, hence NC decided to send a reminder to firm to expedite reply. The case stands deferred to 03.06.2014.			

52	Case No.:1/14/81-ALC2/2013	Party Name:TTP TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status:Deferred
	HQ File :01/81/050/00206/AM14/	RLA File :07/24/040/00155/AM14/	Lic.No/Date:0710098022 03.09.2013	Defer Date:03.06.2014
	Decision: NC observed that hard copy of application has not received from RA despite reminders. Hence NC decided to send a D.O. letter to RA from Chairman to forward hard copy of application. The case stands deferred to 03.06.2014.			

53	Case No.:2/14/81-ALC2/2013	Party Name:MPP TECHNOLOGIES PRIVATE LTD.,	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status:Deferred
	HQ File :01/81/050/00207/AM14/	RLA File :07/24/040/00138/AM14/	Lic.No/Date:0710098133 06.09.2013	Defer Date:03.06.2014
	Decision: NC noted that Deficiency letter was issued on 09.05.2014 to the firm. But, reply of the firm is still awaited, hence NC decided to send a reminder to firm to expedite reply. The case stands deferred to 03.06.2014.			

54	Case No.:3/14/81-ALC2/2013	Party Name:CONSOLIDATED COIN COMPANY PRIVATE LIMITED	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status: Closed
	HQ File :01/81/050/00208/AM14/	RLA File :05/23/040/00229/AM14/	Lic.No/Date:0510364982 09.09.2013	
	NC observed from Sl. No. 17 of O/o. CLA Letter No. 05/23/40/62/AM14/ZALC-I/dated 17.04.2014 informed that authorisation was issued on repeat basis therefore ratification of norms of the above authorisation is not required. The committee decided to close the case. RA may take suitable consequential action accordingly.			

55	Case No.:2/20/81-ALC2/2013	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status: Approved
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HQ File :01/81/050/00364/AM14/	RLA File :34/24/040/00165/AM14/	Lic.No/Date:3410038159 08.10.2013	
Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/68/2014-TSW/55 dated 21.05.2014 as under:-			
- Quantity of import item at Sl. No.1 may be allowed as applied for i.e. 401.483 MT as 1.04 Kgs./Kg. content in the export product at Sl. No. 1 taking clue from SION C-7. - Quantity of import item at Sl. No.2 may be allowed as 121.084 MT as 1.01 Kgs./Kg. content in the export product at Sl. No. 1. - Quantity of import item at Sl. No.3 may be allowed as applied for i.e. 1.225 MT as 1.04 Kgs./Kg. content in the export product at Sl. No. 2 taking clue from SION C-7. - Quantity of import item at Sl. No.4 may be allowed as 0.332 MT as 1.01 Kgs./Kg. content in the export product at Sl. No. 2 RA may take suitable consequential action accordingly.			

56	Case No.:3/2/81-ALC2/2014	Party Name:BILCARE LIMITED	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status:Deferred
	HQ File :01/81/050/00004/AM15/	RLA File :31/83/040/00131/AM14/	Lic.No/Date:3110060658 11.10.2013	Defer Date:03.06.2014
	Decision: NC noted that the copy of application was sent to DIPP. However, NC observed that the case pertains to C&PC and decided to refer the case with a complete copy of application to C&PC for their comments. The case stands deferred to 03.06.2014.			

57	Case No.:21/2/81-ALC2/2014	Party Name:ADVANCE CABLE TECHNOLOGIES PVT.LTD,	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status:Deferred
	HQ File :01/81/050/00022/AM15/	RLA File :07/24/040/00170/AM14/	Lic.No/Date:0710099068 21.10.2013	Defer Date:03.06.2014
	Decision: NC observed that application has been forwarded to DIPP on 06.05.2014 and the case is under their examination. The case stands deferred to 03.06.2014.			

58	Case No.:7/2/81-ALC2/2014	Party Name:MALHOTRA CABLES PVT LTD	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status:Deferred
	HQ File :01/81/050/00008/AM15/	RLA File :05/24/040/00247/AM14/	Lic.No/Date:0510370290 05.11.2013	Defer Date:03.06.2014
	Decision: NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/68/2014-TSW/58 dated 21.05.2014 as under:- 1. Size of conductors in cables alongwith quantities of cables in Kms, conductor size wise. 2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.			

3. Net weight per KM of each Cable.
4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
5. Total requirement of each raw material, export product wise, in a tabular form

The case stands deferred to 03.06.2014.

59	Case No.:14/20/81-ALC2/2013	Party Name:VEEKAY GENERAL INDUSTRIES	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status: Closed
	HQ File :01/81/050/00376/AM14/	RLA File :05/24/040/00287/AM14/	Lic.No/Date:0510370837 12.11.2013	
	Decision: NC observed that CLA Delhi vide their letter no. 05/24/040/00287/AM14 dated 11.11.2013 has intimated that the firm vide its letter No. VKGI/CLA/51 dated 12.05.2014 has surrendered the AA No. 0510370837 dated 12.11.2013. Hence NC decided to close the case.			

60	Case No.:39/2/81-ALC2/2014	Party Name:SRI VAARU METALLURGICALS (PVT) LTD	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status:Deferred
	HQ File :01/81/050/00040/AM15/	RLA File :07/24/040/00287/AM14/	Lic.No/Date:0710100171 02.12.2013	Defer Date:03.06.2014
	Decision: NC observed that case is under examination in MSME. The case stands deferred to 03.06.2014.			

61	Case No.:4/26/81-ALC2/2013	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status:Deferred
	HQ File :01/81/050/00480/AM14/	RLA File :03/95/040/00499/AM14/	Lic.No/Date:0310761605 12.12.2013	Defer Date:03.06.2014
	Decision: NC noted that the copy of application was sent to DIPP. However, NC observed that the case pertains to MOS and decided to refer the case with a complete copy of application to MOS for their comments. The case stands deferred to 03.06.2014.			

62	Case No.:60/2/81-ALC2/2014	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status:Deferred
	HQ File :01/81/050/00061/AM15/	RLA File :03/95/040/00701/AM14/	Lic.No/Date:0310762315 18.12.2013	Defer Date:03.06.2014
	Decision: NC observed that hard copy of application has not received from RA despite reminders. Hence NC decided to send a E-mail reminding RA to forward hard copy of application immediately. The case stands deferred to 03.06.2014.			

63	Case No.:64/2/81-ALC2/2014	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status:Deferred
	HQ File :01/81/050/00065/AM15/	RLA File :03/94/040/00762/AM14/	Lic.No/Date:0310762305	Defer

Decision: NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/68/2014-TSW/63 dated 21.05.2014 as under:-

1. Voltage rating of cables at Sl. No 7 & 8.
2. Detailed calculations for the requirement of each raw material, export product wise supported by the cross sectional diagram of the cable/ Buyers data sheet.
3. Net weight of each Cable
4. Material balancing viz. net content of each imported and indigenous input, export product wise.
5. Total requirement of each raw material, export product wise, in a tabular form

NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence.

The case stands deferred to 03.06.2014.

64	Case No.:40/2/81-ALC2/2014	Party Name:STERLITE TECHNOLOGIES LTD.	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status:Deferred
	HQ File :01/81/050/00041/AM15/	RLA File :03/95/040/00706/AM14/	Lic.No/Date:0310763390 26.12.2013	Defer Date:03.06.2014
	Decision: NC observed that application has been forwarded to DIPP on 06.05.2014 and the case is under their examination. NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 03.06.2014.			

65	Case No.:36/2/81-ALC2/2014	Party Name:STERLITE TECHNOLOGIES LTD.	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status:Deferred
	HQ File :01/81/050/00037/AM15/	RLA File :03/95/040/00783/AM14/	Lic.No/Date:0310763662 30.12.2013	Defer Date:03.06.2014
	Decision: NC observed that application has been forwarded to DIPP on 06.05.2014 and the case is under their examination. The case stands deferred to 03.06.2014.			

66	Case No.:59/2/81-ALC2/2014	Party Name:LEIGHTON WELSPUN CONTRACTORS PVT. LTD.	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status:Deferred

HQ File :01/81/050/00060/AM15/	RLA File :03/95/040/00752/AM14/	Lic.No/Date:0310764005 01.01.2014	Defer Date:03.06.2014
Decision: NC noted that the copy of application was sent to DIPP. However, NC observed that the case pertains to DHI and decided to refer the case with a complete copy of application to DHI for their comments. The case stands deferred to 03.06.2014.			

67	Case No.:58/2/81-ALC2/2014	Party Name:UNIVERSAL EXTRUSIONS	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status:Deferred
	HQ File :01/81/050/00059/AM15/	RLA File :03/95/040/00788/AM14/	Lic.No/Date:0310764302 02.01.2014	Defer Date:03.06.2014
	Decision: NC noted that the copy of application was sent to DIPP. However, NC observed that the case pertains to MSME and decided to refer the case with a complete copy of application to MSME for their comments. The case stands deferred to 03.06.2014.			

68	Case No.:68/2/81-ALC2/2014	Party Name:WELSPUN CORP LTD.	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status: Approved
	HQ File :01/81/050/00069/AM15/	RLA File :34/24/040/00243/AM14/	Lic.No/Date:3410038937 06.01.2014	
	Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/68/2014-TSW/68 dated 21.05.2014 as under:- - Quantity of export product may also be specified as 240,000 Meters in addition to its weight. - Word “Relevant” may be prefixed with the description of import item at Sl. No.1. - Taking clue from SION at Sl. No. C-1289, quantities of import items may be allowed as under: - Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 4711.57 MT as 1.05 MT/MT Content in the export product. - Quantity of import item at Sl. No. 2 viz. Welding Wire may be allowed as applied for i.e. 18605.18 Kgs. - Quantity of import item at Sl. No. 3 viz. Epoxy Powder may be allowed as 22157 Kgs inclusive of 5 % wastage. - Quantity of import item at Sl. No. 4 viz. Adhesive may be allowed as 19467 Kgs inclusive of 5 % wastage. - Quantity of import item at Sl. No. 5 viz. Polyethylene may be allowed as 144927 Kgs. inclusive of 5 % wastage. - Quantities of import items at Sl. No. 6 may be allowed within 6 % of fob value of exports. RA may take suitable consequential action accordingly.			

69	Case No.:20/2/81-ALC2/2014	Party Name:HIGHTEMP FURNACES LIMITED	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status:Deferred
	HQ File :01/81/050/00021/AM15/	RLA File :07/24/040/00296/AM14/	Lic.No/Date:0710101166	Defer Date:03.06.2014

07.01.2014

Decision: NC observed that hard copy of application has not received from RA despite reminders. Hence NC decided to send a E-mail reminding RA to forward hard copy of application immediately. The case stands deferred to 03.06.2014.

70	Case No.:6/2/81-ALC2/2014	Party Name:DELITE ENGINEERS PVT LTD	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status:Deferred
	HQ File :01/81/050/00007/AM15/	RLA File :34/24/040/00244/AM14/	Lic.No/Date:3410038999 13.01.2014	Defer Date:03.06.2014
	Decision: NC noted that the copy of application was sent to DIPP. However, NC observed that the case pertains to MSME and decided to refer the case with a complete copy of application to MSME for their comments. The case stands deferred to 03.06.2014.			

71	Case No.:9/2/81-ALC2/2014	Party Name:TRIDENT TOOLS LIMITED.	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status:Deferred
	HQ File :01/81/050/00010/AM15/	RLA File :03/95/040/00815/AM14/	Lic.No/Date:0310766050 13.01.2014	Defer Date:03.06.2014
	Decision: NC noted that the copy of application was sent to DIPP. However, NC observed that the case pertains to MSME and decided to refer the case with a complete copy of application to MSME for their comments. The case stands deferred to 03.06.2014.			

72	Case No.:23/2/81-ALC2/2014	Party Name:WELSPUN CORP LTD.	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status:
	HQ File :01/81/050/00024/AM15/	RLA File :34/24/040/00250/AM14/	Lic.No/Date:3410039002 13.01.2014	Approved
	Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/68/2014-TSW/72 dated 21.05.2014 as under:-			

1. Word “Relevant” may be prefixed with the description of import item at Sl. No.1.
2. Taking clue from SION at Sl. No. C-1291, quantities of import items may be allowed as under:
 - (i) Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 669.97 MT as 1.05 MT/MT Content in the export product.
 - (ii) Quantity of import item at Sl. No. 2 viz. Welding Wire may be allowed as applied for i.e. 2671.7 Kgs.
 - (iii) Quantity of import item at Sl. No. 3 viz. Epoxy Powder may be allowed as applied for i.e. 373.8 Kgs .
 - (iv) Quantity of import item at Sl. No. 4 viz. Adhesive may be allowed as applied for i.e. 521.64 Kgs.
 - (v) Quantity of import item at Sl. No. 5 viz. Polyethylene may be allowed as applied for i.e. 6293.18 Kgs.
 - (vi) Quantities of import items at Sl. No. 6 may be allowed within 6 % of fob value of exports.

RA may take suitable consequential action accordingly.

73	Case No.:25/2/81-ALC2/2014	Party Name:WELSPUN CORP LTD.	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status:Deferred
	HQ File :01/81/050/00026/AM15/	RLA File :34/24/040/00251/AM14/	Lic.No/Date:3410039003 13.01.2014	Defer Date:03.06.2014
	Decision: NC observed that application has been forwarded to DIPP on 06.05.2014 and the case is under their examination. The case stands deferred to 03.06.2014.			

74	Case No.:57/2/81-ALC2/2014	Party Name:MAYFAIR INTERNATIONAL	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status:Deferred
	HQ File :01/81/050/00058/AM15/	RLA File :03/95/040/00773/AM14/	Lic.No/Date:0310766027 13.01.2014	Defer Date:03.06.2014
	Decision: NC observed that application has been forwarded to DIPP on 06.05.2014 and the case is under their examination. The case stands deferred to 03.06.2014.			

75	Case No.:31/2/81-ALC2/2014	Party Name:VARRSANA ISPAT LTD.	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status:Deferred
	HQ File :01/81/050/00032/AM15/	RLA File :05/24/040/00356/AM14/	Lic.No/Date:0510376167 15.01.2014	Defer Date:03.06.2014
	Decision: NC noted that the copy of application was sent to DIPP. However, NC observed that the case pertains to MOS and decided to refer the case with a complete copy of application to MOS for their comments. The case stands deferred to 03.06.2014.			

76	Case No.:34/2/81-ALC2/2014	Party Name:PANACHE ALUMINIUM EXTRUSIONS PVT LTD	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status:Deferred
	HQ File :01/81/050/00035/AM15/	RLA File :03/95/040/00823/AM14/	Lic.No/Date:0310766215 15.01.2014	Defer Date:03.06.2014
	Decision: NC noted that the copy of application was sent to DIPP. However, NC observed that the case pertains to MSME and decided to refer the case with a complete copy of application to MSME for their comments. The case stands deferred to 03.06.2014.			

77	Case No.:67/2/81-ALC2/2014	Party Name:EFACEC C & S MV COMPONENTS PVT.LTD.	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status:Deferred
	HQ File :01/81/050/00068/AM15/	RLA File :31/83/040/00196/AM14/	Lic.No/Date:3110062133 15.01.2014	Defer Date:03.06.2014
	Decision: NC noted that the copy of application was sent to DIPP. However, NC observed that the case pertains to DHI and decided to refer the case with			

a complete copy of application to DHI for their comments. The case stands deferred to 03.06.2014.

78	Case No.:8/2/81-ALC2/2014	Party Name:SHIVALIK BIMETAL CONTROLS LTD.	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status:Deferred
	HQ File :01/81/050/00009/AM15/	RLA File :05/24/040/00373/AM14/	Lic.No/Date:0510376406 17.01.2014	Defer Date:03.06.2014
	Decision: NC noted that the copy of application was sent to DIPP. However, NC observed that the case pertains to MSME and decided to refer the case with a complete copy of application to MSME for their comments. The case stands deferred to 03.06.2014.			

79	Case No.:35/2/81-ALC2/2014	Party Name:GRAVITA INDIA LTD.,	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status:Deferred
	HQ File :01/81/050/00036/AM15/	RLA File :13/24/040/00048/AM14/	Lic.No/Date:1310045824 17.01.2014	Defer Date:03.06.2014
	Decision: NC noted that the case was earlier sent to MSME who has informed vide their letter dated 06.05.2014 that the case does not pertain to them. M/o Mines vide there letter No. 16/9/2014-M.V dated 02.06.2014 also has intimated that the subject pertains to MOEF. Therefore, the case has been sent to MOEF for their comments. The case stands deferred to 03.06.2014.			

80	Case No.:65/2/81-ALC2/2014	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status:Deferred
	HQ File :01/81/050/00066/AM15/	RLA File :03/94/040/00391/AM14/	Lic.No/Date:0310766731 17.01.2014	Defer Date:03.06.2014
	Decision: NC observed that case is under examination in DHI. NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 03.06.2014.			

81	Case No.:49/2/81-ALC2/2014	Party Name:C S DIESEL ENGINEERING PVT LTD	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status:Closed
	HQ File :01/81/050/00050/AM15/	RLA File :03/94/040/00910/AM14/	Lic.No/Date:0310767071 21.01.2014	
	Decision: NC observed that O/o. RA Mumbai vide their Letter No. 03/94/40/910/AM14/140 dated 21.01.2014 informed that authorisation was issued on Net to Net basis in terms of General Note 4 of Engineering product. Therefore ratification of norms of the above authorisation is not required. The committee decided to close the case. RA may take suitable consequential action accordingly.			

82	Case No.:61/2/81-ALC2/2014	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:2/81-ALC2/2014	Status:Deferred
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		22.04.2014	
HQ File :01/81/050/00062/AM15/	RLA File :03/94/040/00689/AM14/	Lic.No/Date:0310767091 21.01.2014	Defer Date:03.06.2014
Decision: NC noted that the copy of application was sent to DIPP. However, NC observed that the case pertains to DHI and decided to refer the case with a complete copy of application to DHI for their comments. NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 03.06.2014.			

83	Case No.:62/2/81-ALC2/2014	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status:Deferred
	HQ File :01/81/050/00063/AM15/	RLA File :03/94/040/00901/AM14/	Lic.No/Date:0310767077 21.01.2014	Defer Date:03.06.2014
	Decision: NC noted that the copy of application was sent to DIPP. However, NC observed that the case pertains to DHI and decided to refer the case with a complete copy of application to DHI for their comments. NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 03.06.2014.			

84	Case No.:63/2/81-ALC2/2014	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status:Deferred
	HQ File :01/81/050/00064/AM15/	RLA File :03/94/040/00951/AM13/	Lic.No/Date:0310767087 21.01.2014	Defer Date:03.06.2014
	Decision: NC noted that the copy of application was sent to DIPP. However, NC observed that the case pertains to DHI and decided to refer the case with a complete copy of application to DHI for their comments. NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 03.06.2014.			

85	Case No.:22/2/81-ALC2/2014	Party Name:EXCEL PAR ELECTRONICS PVT.LTD.	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status:Deferred
	HQ File :01/81/050/00023/AM15/	RLA File :07/24/040/00374/AM14/	Lic.No/Date:0710101520 22.01.2014	Defer Date:03.06.2014
	Decision: NC noted that the copy of application was sent to DIPP. However, NC observed that the case pertains to DHI and decided to refer the case with			

a complete copy of application to DHI for their comments. The case stands deferred to 03.06.2014.

86	Case No.:91/2/81-ALC2/2014	Party Name:RATNAMANI METALS & TUBES LIMITED	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status:Deferred
	HQ File :01/81/050/00092/AM15/	RLA File :08/24/040/00464/AM14/	Lic.No/Date:0810128237 22.01.2014	Defer Date:03.06.2014
	Decision: NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/68/2014-TSW/86 dated 21.05.2014 as under:- - Outer Diameter (OD), Wall Thickness (WT) and length of Coated and bare pipes. - Information in respect of Sl. No. 4 & 5 of Standard Deficiency Format, separately for coated and bare pipes. - Detailed calculations for the quantities of coating materials, at Sl. No. 4 & 5, supported by coating thicknesses in the export products and wastages claimed at each stage of manufacture. The case stands deferred to 03.06.2014.			

87	Case No.:52/2/81-ALC2/2014	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status:Deferred
	HQ File :01/81/050/00053/AM15/	RLA File :03/95/040/00843/AM14/	Lic.No/Date:0310767565 23.01.2014	Defer Date:03.06.2014
	Decision: NC noted that the copy of application was sent to DIPP. However, NC observed that the case pertains to MOS and decided to refer the case with a complete copy of application to MOS for their comments. The case stands deferred to 03.06.2014.			

88	Case No.:53/2/81-ALC2/2014	Party Name:OETIKER INDIA PRIVATE LIMITED	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status: Approved
	HQ File :01/81/050/00054/AM15/	RLA File :03/95/040/00850/AM14/	Lic.No/Date:0310767418 23.01.2014	
	Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/68/2014-TSW/88 dated 21.05.2014 as under:- - Import items at Sl. No. 1 to 6 shall be of relevant grade as contained in the export products. - Taking clue from SION C-805, quantities of import items at Sl. No. 1, 2 & 3 may be allowed as 525 Kgs. , 3150 Kgs. & 31500 Kgs. respectively as 1.05 Kgs./Kg. in the export products at Sl. No. 1, 2 & 3. - Quantities of import items at Sl. No. 4, 5 & 6 may be allowed as 63945 Kgs., 51765 Kgs. & 60900 Kgs. respectively as 1.015 Kgs./Kg. in the export products at Sl. No. 4, 5 & 6.			

RA may take suitable consequential action accordingly.

89	Case No.: 47/2/81-ALC2/2014	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status: Deferred
	HQ File :01/81/050/00048/AM15/	RLA File :03/94/040/00292/AM14/	Lic.No/Date:0310767760 24.01.2014	Defer Date:03.06.2014
	Decision: NC observed that case is under examination in DHI. NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 03.06.2014.			

90	Case No.: 66/2/81-ALC2/2014	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status: Deferred
	HQ File :01/81/050/00067/AM15/	RLA File :03/94/040/00498/AM14/	Lic.No/Date:0310767749 24.01.2014	Defer Date:03.06.2014
	Decision: NC observed that case is under examination in DHI. NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 03.06.2014.			

91	Case No.: 11/2/81-ALC2/2014	Party Name:DIGI DRIVES PLTD	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status: Deferred
	HQ File :01/81/050/00012/AM15/	RLA File :05/23/040/00422/AM14/	Lic.No/Date:0510377238 27.01.2014	Defer Date:03.06.2014
	Decision: NC observed that case is under examination in DHI. The case stands deferred to 03.06.2014.			

92	Case No.: 16/2/81-ALC2/2014	Party Name:KUMAR STEELS INC	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status: Approved
	HQ File :01/81/050/00017/AM15/	RLA File :05/23/040/00428/AM14/	Lic.No/Date:0510377128 27.01.2014	
	Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/68/2014-TSW/92 dated 21.05.2014 as under:- 1. Words “containing 136364 Kgs of Stainless Steel” may be suffixed with the description of export product.			

2. Words “of relevant thickness and grade” may be suffixed with the description of import item and its quantity may be allowed as applied for i.e. 150000 Kgs. as 1.10 Kgs./Kg. content in the export product.

RA may take suitable consequential action accordingly.

93	Case No.: 5/2/81-ALC2/2014	Party Name:HONDA SIEL POWER PRODUCTS LTD.	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status: Deferred
	HQ File :01/81/050/00006/AM15/	RLA File :05/23/040/00396/AM14/	Lic.No/Date:0510377385 28.01.2014	Defer Date:03.06.2014
	Decision: NC noted that the copy of application was sent to DIPP. However, NC observed that the case pertains to DHI and decided to refer the case with a complete copy of application to DHI for their comments. The case stands deferred to 03.06.2014.			

94	Case No.: 37/2/81-ALC2/2014	Party Name:IMAGE LABELS PVT.LTD.,	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status: Deferred
	HQ File :01/81/050/00038/AM15/	RLA File :07/24/040/00386/AM14/	Lic.No/Date:0710101684 28.01.2014	Defer Date:03.06.2014
	Decision: NC observed that case is under examination in C&PC. The case stands deferred to 03.06.2014.			

95	Case No.: 51/2/81-ALC2/2014	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status: Deferred
	HQ File :01/81/050/00052/AM15/	RLA File :03/94/040/00798/AM14/	Lic.No/Date:0310768199 28.01.2014	Defer Date:03.06.2014
	Decision: NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/68/2014-TSW/95 dated 21.05.2014 as under:- 1. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/ Buyers data sheet. 2. Net weight of each Cable 3. Material balancing viz. net content of each imported and indigenous input, export product wise. 4. Total requirement of each raw material, export product wise, in a tabular form NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 03.06.2014.			

96	Case No.:95/2/81-ALC2/2014	Party Name:RAAJRATNA METAL INDUSTRIES LIMITED	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status: Approved
	HQ File :01/81/050/00096/AM15/	RLA File :08/24/040/00470/AM14/	Lic.No/Date:0810128454 28.01.2014	
	Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/68/2014-TSW/96 dated 21.05.2014 as under:- 1. Quantities of import items at Sl. No. 1, 2 & 3 may be allowed as applied for i.e. 5.5 MT, 5.5. MT & 2.2 MT respectively as 1.01 Kgs./Kg. content in the export products at Sl. No. 1, 2 & 3 . RA may take suitable consequential action accordingly.			

97	Case No.:26/2/81-ALC2/2014	Party Name:ASTA INDIA PRIVATE LIMITED	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status:Deferred
	HQ File :01/81/050/00027/AM15/	RLA File :34/24/040/00259/AM14/	Lic.No/Date:3410039133 29.01.2014	Defer Date:03.06.2014
	Decision: NC observed that application has been forwarded to DIPP on 06.05.2014 and the case is under their examination. The case stands deferred to 03.06.2014.			

98	Case No.:1/26/81-ALC2/2013	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status:Deferred
	HQ File :01/81/050/00477/AM14/	RLA File :07/24/040/00384/AM14/	Lic.No/Date:0710101784 30.01.2014	Defer Date:03.06.2014
	Decision: NC noted that the copy of application was sent to DIPP. However, NC observed that the case pertains to MSME and decided to refer the case with a complete copy of application to MSME for their comments. The case stands deferred to 03.06.2014.			

99	Case No.:14/2/81-ALC2/2014	Party Name:JINDAL (INDIA) LIMITED	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status:Deferred
	HQ File :01/81/050/00015/AM15/	RLA File :02/24/040/00159/AM14/	Lic.No/Date:0210199529 30.01.2014	Defer Date:03.06.2014
	Decision: NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/68/2014-TSW/99 dated 21.05.2014 as under:- 1. Information in respect of Sl. No. 5 of Standard Deficiency Format.			

2. Total Length of export item.
3. Detailed calculations for the quantities of import items at Sl. No. 2 to 4, supported by coating thicknesses and coating areas in the export product and wastages claimed.

NC also decided to seek the following information:

(i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence.

The case stands deferred to 03.06.2014.

100	Case No.: 18/2/81-ALC2/2014	Party Name:CONSOLIDATED COIN COMPANY PRIVATE LIMITED	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status: Approved
	HQ File :01/81/050/00019/AM15/	RLA File :05/23/040/00436/AM14/	Lic.No/Date:0510377604 30.01.2014	
	Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/68/2014-TSW/100 dated 21.05.2014 as under:- 1. Quantity of import item at Sl. No. 1 may be allowed as 172900 Kgs restricting the quantity of Copper as 1.14 Kgs./kg. content in the export product. RA may take suitable consequential action accordingly.			

101	Case No.: 43/2/81-ALC2/2014	Party Name:BEKAERT INDUSTRIES PVT. LTD.	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status: Deferred
	HQ File :01/81/050/00044/AM15/	RLA File :31/83/040/00162/AM14/	Lic.No/Date:3110062385 30.01.2014	
	Decision: NC noted that the copy of application was sent to DIPP. However, NC observed that the case pertains to MSME and decided to refer the case with a complete copy of application to MSME for their comments. The case stands deferred to 03.06.2014.			

102	Case No.: 55/2/81-ALC2/2014	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status: Deferred
	HQ File :01/81/050/00056/AM15/	RLA File :05/23/040/00395/AM14/	Lic.No/Date:0510377601 30.01.2014	Defer Date:03.06.2014
	Decision: NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/68/2014-TSW/102 dated 21.05.2014 as under:-			

1. Revised list of export products giving specifications of each cable including conductor /insulation/armouring/sheathing materials etc. and voltage rating.
2. Net weight of each Cable
3. Material balancing viz. net content of each imported and indigenous input, for each cable.
4. Tabular statement giving total requirement of each raw material, export product wise.
5. Wastage claimed on each import item.

The case stands deferred to 03.06.2014.

103	Case No.: 70/2/81-ALC2/2014	Party Name:EASTERN COPPER MFG. CO PVT. LTD.,	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status:Deferred
	HQ File :01/81/050/00071/AM15/	RLA File :02/24/040/00184/AM14/	Lic.No/Date:0210199540 30.01.2014	Defer Date:03.06.2014
	Decision: NC observed that application has been forwarded to DIPP on 06.05.2014 and the case is under their examination. The case stands deferred to 03.06.2014.			

104	Case No.: 85/2/81-ALC2/2014	Party Name:VEER-O- METALS PVT .LTD	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status:Deferred
	HQ File :01/81/050/00086/AM15/	RLA File :07/24/040/00360/AM14/	Lic.No/Date:0710101787 30.01.2014	Defer Date:03.06.2014
	Decision: NC observed that application has been forwarded to DIPP on 06.05.2014 and the case is under their examination. The case stands deferred to 03.06.2014.			

105	Case No.: 13/2/81-ALC2/2014	Party Name:SHARDA MOTOR INDS LTD	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status:Deferred
	HQ File :01/81/050/00014/AM15/	RLA File :05/24/040/00396/AM14/	Lic.No/Date:0510378048 03.02.2014	Defer Date:03.06.2014
	Decision: NC noted that the copy of application was sent to DIPP. However, NC observed that the case pertains to DHI and decided to refer the case with a complete copy of application to DHI for their comments. The case stands deferred to 03.06.2014.			

106	Case No.: 15/2/81-ALC2/2014	Party Name:VINEY CORPORATION PVT. LTD.	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status:Deferred
	HQ File :01/81/050/00016/AM15/	RLA File :05/24/040/00337/AM14/	Lic.No/Date:0510378011 03.02.2014	Defer Date:03.06.2014

Decision: NC noted that the copy of application was sent to DIPP. However, NC observed that the case pertains to DHI and decided to refer the case with a complete copy of application to DHI for their comments. The case stands deferred to 03.06.2014.

107	Case No.: 17/2/81-ALC2/2014	Party Name:VSM VENTURE CONTROL SYSTEMS PLTD	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status: Deferred
	HQ File :01/81/050/00018/AM15/	RLA File :05/24/040/00410/AM14/	Lic.No/Date:0510378008 03.02.2014	Defer Date:03.06.2014
	Decision: NC observed that hard copy of application has not received from RA despite reminders. Hence NC decided to send a E-mail reminding RA to forward hard copy of application immediately. The case stands deferred to 03.06.2014.			

108	Case No.: 29/2/81-ALC2/2014	Party Name:H. K. IMPEX PVT. LTD.	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status: Deferred
	HQ File :01/81/050/00030/AM15/	RLA File :03/94/040/00941/AM14/	Lic.No/Date:0310768897 03.02.2014	Defer Date:03.06.2014
	Decision: NC observed that application has been forwarded to DIPP on 06.05.2014 and the case is under their examination. The case stands deferred to 03.06.2014.			

109	Case No.: 84/2/81-ALC2/2014	Party Name:ANANDSONS OVERSEAS TRADING PRIVATE LIMITED	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status: Deferred
	HQ File :01/81/050/00085/AM15/	RLA File :03/94/040/00827/AM14/	Lic.No/Date:0310768920 03.02.2014	Defer Date:03.06.2014
	Decision: NC observed that application has been forwarded to DIPP on 06.05.2014 and the case is under their examination. The case stands deferred to 03.06.2014.			

110	Case No.: 27/2/81-ALC2/2014	Party Name:JINDAL SAW LTD	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status: Deferred
	HQ File :01/81/050/00028/AM15/	RLA File :05/23/040/00462/AM14/	Lic.No/Date:0510378408 05.02.2014	Defer Date:03.06.2014
	Decision: NC observed that application has been forwarded to DIPP on 06.05.2014 and the case is under their examination. NC also decided to seek the following information: (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 03.06.2014.			

111	Case No.: 10/2/81-ALC2/2014	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status: Deferred
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HQ File :01/81/050/00011/AM15/	RLA File :05/23/040/00441/AM14/	Lic.No/Date:0510378553 06.02.2014	
Decision: NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/68/2014-TSW/111 dated 21.05.2014 as under:- 1. Revised list of export products giving specifications of each cable including conductor /insulation/armouring/sheathing materials etc. and voltage rating. 2. Net weight of each Cable 3. Material balancing viz. net content of each imported and indigenous input, for each cable. 4. Tabular statement giving total requirement of each raw material, export product wise. 5. Wastage claimed on each import item. NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 03.06.2014.			

112	Case No.:19/2/81-ALC2/2014	Party Name:KUMAR ENGINEERING WORKS	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status: Approved
	HQ File :01/81/050/00020/AM15/	RLA File :05/23/040/00429/AM14/	Lic.No/Date:0510378615 07.02.2014	
	Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/68/2014-TSW/112 dated 21.05.2014 as under:- 1. Words “containing 190000 Kgs of Stainless Steel” may be suffixed with the description of export product. 2. Words “of relevant thickness and grade” may be suffixed with the description of import item and its quantity may be allowed as applied for i.e. 209000 Kgs. as 1.10 Kgs./Kg. content in the export product. RA may take suitable consequential action accordingly.			

113	Case No.:46/2/81-ALC2/2014	Party Name:AICHELIN UNITHERM HEAT TREATMENT SYSTEMS I.P.LTD	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status:Deferred
	HQ File :01/81/050/00047/AM15/	RLA File :31/83/040/00218/AM14/	Lic.No/Date:3110062467	Defer Date:03.06.2014

07.02.2014

Decision: NC observed that case is under examination in DHI. The case stands deferred to 03.06.2014.

114	Case No.: 50/2/81-ALC2/2014	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status: Deferred
	HQ File :01/81/050/00051/AM15/	RLA File :03/94/040/00913/AM14/	Lic.No/Date:0310769768 07.02.2014	Defer Date:03.06.2014
	Decision: NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/68/2014-TSW/114 dated 21.05.2014 as under:- 1. Voltage rating of cables at Sl. No 27 & 28. 2. Detailed calculations for the requirement of each raw material, export product wise supported by the cross sectional diagram of the cable/ Buyers data sheet. 3. Net weight of each Cable 4. Material balancing viz. net content of each imported and indigenous input, export product wise. 5. Total requirement of each raw material, export product wise, in a tabular form NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 03.06.2014.			

115	Case No.: 71/2/81-ALC2/2014	Party Name:ASSOCIATED PIGMENTS LIMITED	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status: Deferred
	HQ File :01/81/050/00072/AM15/	RLA File :02/24/040/00189/AM14/	Lic.No/Date:0210199764 07.02.2014	Defer Date:03.06.2014
	Decision: NC noted that the copy of application was sent to MSME & Mines. However, MSME vide letter dated 06.05.2014 has informed that this case does not pertain to them. M/o Mines vide there letter No. 16/9/2014-M.V dated 02.06.2014 also has intimated that the subject pertains to MOEF. Therefore, the case has been sent to MOEF for their comments. The case stands deferred to 03.06.2014.			

116	Case No.: 74/2/81-ALC2/2014	Party Name:NSIL EXPORTS LIMITED	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status: Deferred
	HQ File :01/81/050/00075/AM15/	RLA File :56/24/040/00013/AM14/	Lic.No/Date:5610003688 07.02.2014	Defer Date:03.06.2014
	Decision: NC noted that the copy of application was sent to DIPP. However, NC observed that the case pertains to MOS and decided to refer the case with a complete copy of application to MOS for their comments. The case stands deferred to 03.06.2014.			

117	Case No.:83/2/81-ALC2/2014	Party Name:DELPHI CONNECTION SYSTEMS INDIA LIMITED,	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status:Deferred
	HQ File :01/81/050/00084/AM15/	RLA File :10/24/040/00070/AM14/	Lic.No/Date:1010056919 11.02.2014	Defer Date:03.06.2014
	Decision: NC noted that the copy of application was sent to DIPP. However, NC observed that the case pertains to DHI and decided to refer the case with a complete copy of application to DHI for their comments. The case stands deferred to 03.06.2014.			

118	Case No.:48/2/81-ALC2/2014	Party Name:VINDHYA TELELINKS LTD.,	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status:Deferred
	HQ File :01/81/050/00049/AM15/	RLA File :11/24/040/00008/AM14/	Lic.No/Date:1110027893 12.02.2014	Defer Date:03.06.2014
	Decision: NC observed that case is under examination in DOT. The case stands deferred to 03.06.2014.			

119	Case No.:69/2/81-ALC2/2014	Party Name:JINDAL (INDIA) LIMITED	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status:Deferred
	HQ File :01/81/050/00070/AM15/	RLA File :02/24/040/00160/AM14/	Lic.No/Date:0210199950 12.02.2014	Defer Date:03.06.2014
	Decision: NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/68/2014-TSW/119 dated 21.05.2014 as under:- 1. Information in respect of Sl. No. 5 of Standard Deficiency Format. 2. Total Length of export item. 3. Detailed calculations for the quantities of import items at Sl. No. 2 to 4, supported by coating thicknesses and coating areas in the export product and wastages claimed. NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 03.06.2014.			

120	Case No.:4/2/81-ALC2/2014	Party Name:C & S ELECTRIC LIMITED	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status:Deferred
	HQ File :01/81/050/00005/AM15/	RLA File :05/23/040/00470/AM14/	Lic.No/Date:0510379327 13.02.2014	Defer Date:03.06.2014

Decision: NC observed that case is under examination inDHI. The case stands deferred to 03.06.2014.

121	Case No.: 12/2/81-ALC2/2014	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status:Deferred
	HQ File :01/81/050/00013/AM15/	RLA File :05/23/040/00075/AM14/	Lic.No/Date:0510379333 13.02.2014	Defer Date:03.06.2014
	Decision: NC observed that case is under examination inDOT. The case stands deferred to 03.06.2014.			

122	Case No.: 45/2/81-ALC2/2014	Party Name:METALOID ARCHITECTURAL PRIVATE LIMITED	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status:Deferred
	HQ File :01/81/050/00046/AM15/	RLA File :04/24/040/00256/AM14/	Lic.No/Date:0410155212 14.02.2014	Defer Date:03.06.2014
	Decision: NC noted that the copy of application was sent to DIPP. However, NC observed that the case pertains to MSME and decided to refer the case with a complete copy of application to MSME for their comments. The case stands deferred to 03.06.2014.			

123	Case No.: 92/2/81-ALC2/2014	Party Name:RATNAMANI METALS & TUBES LIMITED	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status:Deferred
	HQ File :01/81/050/00093/AM15/	RLA File :08/24/040/00510/AM14/	Lic.No/Date:0810128877 14.02.2014	Defer Date:03.06.2014
	Decision: NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/68/2014-TSW/123 dated 21.05.2014 as under:- - Outer Diameter (OD), Wall Thickness (WT) and length of Coated and bare pipes. - Information in respect of Sl. No. 4 , 5 & 11 of Standard Deficiency Format, separately for coated and bare pipes. - Length of import item at Sl. No. 1. - Detailed calculations for the quantities of coating materials, at Sl. No. 2 & 3, supported by coating thicknesses in the export products and wastages claimed at each stage of manufacture. The case stands deferred to 03.06.2014.			

124	Case No.: 87/2/81-ALC2/2014	Party Name:UM CABLES LTD.,	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status:Deferred
	HQ File :01/81/050/00088/AM15/	RLA File :03/95/040/00898/AM14/	Lic.No/Date:0310770855 18.02.2014	Defer Date:03.06.2014

Decision: NC observed that hard copy of application has not received from RA despite reminders. Hence NC decided to send a E-mail reminding RA to forward hard copy of application immediately. The case stands deferred to 03.06.2014.

125	Case No.: 44/2/81-ALC2/2014	Party Name:DIANA METALS	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status: Deferred
	HQ File :01/81/050/00045/AM15/	RLA File :04/24/040/00261/AM14/	Lic.No/Date:0410155395 19.02.2014	Defer Date:03.06.2014
	Decision: NC noted that the copy of application was sent to DIPP. However, NC observed that the case pertains to MSME and decided to refer the case with a complete copy of application to MSME for their comments. The case stands deferred to 03.06.2014.			

126	Case No.: 54/2/81-ALC2/2014	Party Name:STERA ENGINEERING INDIA PRIVATE LIMITED	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status: Deferred
	HQ File :01/81/050/00055/AM15/	RLA File :04/24/040/00262/AM14/	Lic.No/Date:0410155389 19.02.2014	Defer Date:03.06.2014
	Decision: NC noted that the copy of application was sent to DIPP. However, NC observed that the case pertains to MSME and decided to refer the case with a complete copy of application to MSME for their comments. The case stands deferred to 03.06.2014.			

127	Case No.: 32/2/81-ALC2/2014	Party Name:DEUTSCHLAND TRANSFORMERS PVT. LTD	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status: Deferred
	HQ File :01/81/050/00033/AM15/	RLA File :04/24/040/00250/AM14/	Lic.No/Date:0410155407 20.02.2014	Defer Date:03.06.2014
	Decision: NC observed that case is under examination in DHI. The case stands deferred to 03.06.2014.			

128	Case No.: 33/2/81-ALC2/2014	Party Name:DEUTSCHLAND TRANSFORMERS PVT. LTD	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status: Deferred
	HQ File :01/81/050/00034/AM15/	RLA File :04/24/040/00251/AM14/	Lic.No/Date:0410155410 20.02.2014	Defer Date:03.06.2014
	Decision: NC observed that case is under examination in DHI. The case stands deferred to 03.06.2014.			

129	Case No.: 56/2/81-ALC2/2014	Party Name:DEUTSCHLAND TRANSFORMERS PVT. LTD	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status: Deferred
	HQ File :01/81/050/00057/AM15/	RLA File :04/24/040/00252/AM14/	Lic.No/Date:0410155408 20.02.2014	Defer Date:03.06.2014
	Decision: NC observed that case is under examination in DHI. The case stands deferred to 03.06.2014.			

130	Case No.:72/2/81-ALC2/2014	Party Name:DIWAKAR ENTERPRISES PRIVATE LIMITED,	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status:Deferred
	HQ File :01/81/050/00073/AM15/	RLA File :05/23/040/00445/AM14/	Lic.No/Date:0510379889 20.02.2014	Defer Date:03.06.2014
Decision: NC observed that case is under examination inMSME. The case stands deferred to 03.06.2014.				

131	Case No.:77/2/81-ALC2/2014	Party Name:GRAVITA INDIA LTD.,	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status:Deferred
	HQ File :01/81/050/00078/AM15/	RLA File :13/24/040/00053/AM14/	Lic.No/Date:1310046183 20.02.2014	Defer Date:03.06.2014
Decision: NC observed that case is under examination in MSME. The case stands deferred to 03.06.2014.				

132	Case No.:80/2/81-ALC2/2014	Party Name:ADVANCE CABLE TECHNOLOGIES PVT.LTD,	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status:Deferred
	HQ File :01/81/050/00081/AM15/	RLA File :07/24/040/00358/AM14/	Lic.No/Date:0710102261 20.02.2014	Defer Date:03.06.2014
Decision: NC observed that application has been forwarded to DIPP on 06.05.2014 and the case is under their examination. The case stands deferred to 03.06.2014.				

133	Case No.:93/2/81-ALC2/2014	Party Name:GURU RAJENDRA METALLOYS INDIA PVT. LTD.,	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status:Deferred
	HQ File :01/81/050/00094/AM15/	RLA File :08/24/040/00519/AM14/	Lic.No/Date:0810129043 20.02.2014	Defer Date:03.06.2014
Decision: NC observed that case is under examination in MSME. The case stands deferred to 03.06.2014.				

134	Case No.:94/2/81-ALC2/2014	Party Name:MAK CONTROLS AND SYSTEMS PVT LTD.	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status:Deferred
	HQ File :01/81/050/00095/AM15/	RLA File :32/21/040/00192/AM14/	Lic.No/Date:3210073315 20.02.2014	Defer Date:03.06.2014
Decision: NC observed that case is under examination in DHI. The case stands deferred to 03.06.2014.				

135	Case No.:81/2/81-ALC2/2014	Party Name:ALSTRONG ENTERPRISES INDIA PVT.LTD.	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status:Deferred
	HQ File :01/81/050/00082/AM15/	RLA File :05/23/040/00465/AM14/	Lic.No/Date:0510380018 21.02.2014	Defer Date:03.06.2014

Decision: NC observed that hard copy of application has not received from RA despite reminders. Hence NC decided to send a E-mail reminding RA to forward hard copy of application immediately. The case stands deferred to 03.06.2014.

136	Case No.: 82/2/81-ALC2/2014	Party Name:DELPHI CONNECTION SYSTEMS INDIA LIMITED,	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status:Deferred
	HQ File :01/81/050/00083/AM15/	RLA File :10/24/040/00078/AM14/	Lic.No/Date:1010057060 21.02.2014	Defer Date:03.06.2014
	Decision: NC noted that the copy of application was sent to DIPP. However, NC observed that the case pertains to DHI and decided to refer the case with a complete copy of application to DHI for their comments. The case stands deferred to 03.06.2014.			

137	Case No.: 24/2/81-ALC2/2014	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status:Deferred
	HQ File :01/81/050/00025/AM15/	RLA File :05/23/040/00537/AM13/	Lic.No/Date:0510380166 24.02.2014	Defer Date:03.06.2014
	Decision: NC observed that case is under examination inDOT. The case stands deferred to 03.06.2014.			

138	Case No.: 42/2/81-ALC2/2014	Party Name:HAVELLS INDIA LTD.	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status:Deferred
	HQ File :01/81/050/00043/AM15/	RLA File :05/23/040/00478/AM14/	Lic.No/Date:0510380157 24.02.2014	Defer Date:03.06.2014
	Decision: NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/68/2014-TSW/138 dated 21.05.2014 as under:- 1. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 2. Net weight per KM of each Cable 3. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 4. Total requirement of each raw material, export product wise, in a tabular form The case stands deferred to 03.06.2014.			

139	Case No.: 76/2/81-ALC2/2014	Party Name:CENTURY INFRAPOWER PLTD.	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status:Deferred
	HQ File :01/81/050/00077/AM15/	RLA File :13/24/040/00054/AM14/	Lic.No/Date:1310046204 24.02.2014	Defer Date:03.06.2014
	Decision: NC noted that the copy of application was sent to DIPP. However, NC observed that the case pertains to DHI and decided to refer the case			

with a complete copy of application to DHI for their comments. The case stands deferred to 03.06.2014.

140	Case No.: 86/2/81-ALC2/2014	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status:Deferred
	HQ File :01/81/050/00087/AM15/	RLA File :05/23/040/00265/AM13/	Lic.No/Date:0510380165 24.02.2014	Defer Date:03.06.2014
	Decision: NC observed that case is under examination inDOT. The case stands deferred to 03.06.2014.			

141	Case No.: 78/2/81-ALC2/2014	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status:Deferred
	HQ File :01/81/050/00079/AM15/	RLA File :11/24/040/00009/AM14/	Lic.No/Date:1110027933 05.03.2014	Defer Date:03.06.2014
	Decision: NC observed that case is under examination in DHI. NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 03.06.2014.			

142	Case No.: 89/2/81-ALC2/2014	Party Name:ALSTRONG ENTERPRISES INDIA PVT.LTD.	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status:Deferred
	HQ File :01/81/050/00090/AM15/	RLA File :05/23/040/00503/AM14/	Lic.No/Date:0510380927 05.03.2014	Defer Date:03.06.2014
	Decision: NC observed that application has been forwarded to DIPP on 06.05.2014 and the case is under their examination. The case stands deferred to 03.06.2014.			

143	Case No.: 90/2/81-ALC2/2014	Party Name:ALSTRONG ENTERPRISES INDIA PVT.LTD.	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status:Deferred
	HQ File :01/81/050/00091/AM15/	RLA File :05/23/040/00502/AM14/	Lic.No/Date:0510380926 05.03.2014	Defer Date:03.06.2014
	Decision: NC noted that the copy of application was sent to DHI. However, NC observed that the case pertains to DIPP and decided to refer the case with a complete copy of application to DIPP for their comments. The case stands deferred to 03.06.2014.			

144	Case No.: 2/2/81-ALC2/2014	Party Name:BILCARE LIMITED	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status:Deferred
	HQ File :01/81/050/00003/AM15/	RLA File :31/83/040/00236/AM14/	Lic.No/Date:3110062954 07.03.2014	Defer Date:03.06.2014

Decision: NC observed that application has been forwarded to DIPP on 06.05.2014 and the case is under their examination. The case stands deferred to 03.06.2014.

145	Case No.: 28/2/81-ALC2/2014	Party Name:AMPHENOL OMNICONNECT INDIA PVT LTD	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status: Deferred
	HQ File :01/81/050/00029/AM15/	RLA File :04/24/040/00277/AM14/	Lic.No/Date:0410156018 07.03.2014	Defer Date:03.06.2014
	Decision: NC noted that the copy of application was sent to DIPP. However, NC observed that the case pertains to MIT and decided to refer the case with a complete copy of application to MIT for their comments. The case stands deferred to 03.06.2014.			

146	Case No.: 30/2/81-ALC2/2014	Party Name:AMPHENOL OMNICONNECT INDIA PVT LTD	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status: Deferred
	HQ File :01/81/050/00031/AM15/	RLA File :04/24/040/00276/AM14/	Lic.No/Date:0410156019 07.03.2014	Defer Date:03.06.2014
	Decision: NC noted that the copy of application was sent to DIPP. However, NC observed that the case pertains to MIT and decided to refer the case with a complete copy of application to MIT for their comments. The case stands deferred to 03.06.2014.			

147	Case No.: 79/2/81-ALC2/2014	Party Name:SUNDER IMPEX,PVT. LTD.	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status: Deferred
	HQ File :01/81/050/00080/AM15/	RLA File :05/24/040/00462/AM14/	Lic.No/Date:0510381172 07.03.2014	Defer Date:03.06.2014
	Decision: NC observed that application has been forwarded to DIPP on 06.05.2014 and the case is under their examination. The case stands deferred to 03.06.2014.			

148	Case No.: 73/2/81-ALC2/2014	Party Name:ASTA INDIA PRIVATE LIMITED	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status: Deferred
	HQ File :01/81/050/00074/AM15/	RLA File :34/24/040/00285/AM14/	Lic.No/Date:3410039465 10.03.2014	Defer Date:03.06.2014
	Decision: NC observed that application has been forwarded to DIPP on 06.05.2014 and the case is under their examination. The case stands deferred to 03.06.2014.			

149	Case No.: 75/2/81-ALC2/2014	Party Name:DELPHI CONNECTION SYSTEMS INDIA LIMITED,	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status: Deferred
	HQ File :01/81/050/00076/AM15/	RLA File :10/24/040/00085/AM14/	Lic.No/Date:1010057341 14.03.2014	Defer Date:03.06.2014

Decision: NC noted that the copy of application was sent to DIPP. However, NC observed that the case pertains to DHI and decided to refer the case with a complete copy of application to DHI for their comments. The case stands deferred to 03.06.2014.

150	Case No.: 88/2/81-ALC2/2014	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status:Deferred
	HQ File :01/81/050/00089/AM15/	RLA File :10/24/040/00084/AM14/	Lic.No/Date:1010057343 17.03.2014	Defer Date:03.06.2014
	Decision: NC observed that case is under examination in DIT. The case stands deferred to 03.06.2014.			

151	Case No.: 41/2/81-ALC2/2014	Party Name:SHIVALIK BIMETAL CONTROLS LTD.	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status:Deferred
	HQ File :01/81/050/00042/AM15/	RLA File :05/24/040/00459/AM14/	Lic.No/Date:0510382339 20.03.2014	Defer Date:03.06.2014
	Decision: NC noted that the copy of application was sent to DIPP. However, NC observed that the case pertains to MSME and decided to refer the case with a complete copy of application to MSME for their comments. The case stands deferred to 03.06.2014.			

152	Case No.: 1/2/81-ALC2/2014	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status:Deferred
	HQ File :01/81/050/00002/AM15/	RLA File :34/24/040/00001/AM15/	Lic.No/Date:3410039725 03.04.2014	Defer Date:03.06.2014
	Decision: NC observed that hard copy of application has not received from RA despite reminders. Hence NC decided to send a E-mail reminding RA to forward hard copy of application immediately. The case stands deferred to 03.06.2014.			

153	Case No.: 96/2/81-ALC2/2014	Party Name:MAHENDRA INDUSTRIES	Meet No/Date:2/81-ALC2/2014 22.04.2014	Status:Deferred
	HQ File :01/81/050/00097/AM15/	RLA File :07/24/040/00017/AM15/	Lic.No/Date:0710103658 22.04.2014	Defer Date:03.06.2014
	Decision: NC observed that hard copy of application has not received from RA despite reminders. Hence NC decided to send a E-mail reminding RA to forward hard copy of application immediately. The case stands deferred to 03.06.2014.			

Offline Agenda Meeting No. 02/81 dated 22.04.2014

Sl. No. 08

CASE NO. AR-	M/s Powergear Ltd., Bangalore.
Meeting No. 02/81	F. No. 01/81/050/779/AM09/DES-II
Dated: 22.04.2014	Request of M/s Powergear Ltd., Bangalore for modification of Norms in respect of AA No. 0710063772 dated 17.03.2009 issued form RA, Bangalore.

Decision: NC noted that Deficiency letter was issued on 03.01.2014 to the firm. A reminder has also sent to the firm on 15.05.2014. But reply of the firm is still awaited despite reminder, hence NC decided to send a final reminder to firm to furnish reply within 15 days time along with EPCG details as follows:-

(i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence.

The case stands deferred to 03.06.2014.

Sl. No. 09

CASE NO. AR-	M/s Powergear Ltd., Bangalore.
Meeting No. 02/81	F. No. 01/81/050/697/AM09/DES-II
Dated: 22.04.2014	Request of M/s Powergear Ltd., Bangalore for modification in IO Norms in respect of AA No. 0710062589 dated 27.01.2009 issued form RA, Bangalore.

Decision: NC noted that Deficiency letter was issued on 03.01.2014 to the firm. A reminder has also sent to the firm on 15.05.2014. But reply of the firm is still awaited despite reminder, hence NC decided to send a final reminder to firm to furnish reply within 15 days time along with EPCG details as follows:-

(i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence.

The case stands deferred to 03.06.2014.

Sl. No. 10

CASE NO. AR-	M/s Powergear Ltd., Bangalore.
Meeting No. 02/81	F. No. 01/81/050/776/AM09/DES-II
Dated: 22.04.2014	Request of M/s Powergear Ltd., Bangalore for modification of Norms in respect of AA No. 0710063667 dated 17.03.2009
	issued form RA, Bangalore.

Decision: The committee decided to defer the case. NC also decided to seek the following information:

(i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence.

The case stands deferred to 03.06.2014.

Sl. No. 11

CASE NO. AR-	M/s Powergear Ltd., Bangalore.
Meeting No. 02/81	F. No. 01/81/050/798/AM07/DES-II
Dated: 22.04.2014	Request of M/s Powergear Ltd., Bangalore for modification of Norms in respect of AA No. 0710049603 dated 15.01.2006
	issued form RA, Bangalore.

Decision: NC observed that case is under examination in DHI. NC also decided to send an E-mail to firm to submit EPCG details as follows:-

(i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence.

The case stands deferred to 03.06.2014.

Sl. No. 12

CASE NO. AR-	M/s Powergear Ltd., Bangalore.
Meeting No. 02/81	F. No. 01/81/050/419/AM09/DES-II
Dated: 22.04.2014	Request of M/s Powergear Ltd., Bangalore for modification of Norms in respect of AA No. 0710060192 dated 29.09.2008

issued form RA, Bangalore.

Decision: NC noted that Deficiency letter was issued on 03.01.2014 to the firm. A reminder has also sent to the firm on 15.05.2014. But reply of the firm is still awaited despite reminder, hence NC decided to send a final reminder to firm to furnish reply within 15 days time along with EPCG details as follows:-

(i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence.

The case stands deferred to 03.06.2014.

Sl. No. 13

CASE NO. AR-	M/s Euro Solo Energy Systems Ltd., Mumbai.
Meeting No. 02/81	F. No. 01/81/050/464/AM09/DES-II
Dated: 22.04.2014	Request of M/s Euro Solo Energy Systems Ltd., Mumbai for fixation of Ad-hoc Norms in respect of Advance Authorisation No. 0310490707 dated 16.10.2008 of the export product “ Dry Cell ”.

Decision: NC noted that Deficiency letter was issued on 06.02.2014 to the firm. A reminder has also sent to the firm on 15.05.2014. But reply of the firm is still awaited despite reminder, hence NC decided to send a final reminder to firm to furnish reply within 15 days time along with EPCG details as follows:-

(i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence.

The case stands deferred to 03.06.2014.

Sl. No. 14

CASE NO. AR-	M/s Savera Auto Comps (P) Ltd.
Meeting No. 02/81	F. No. 01/80/050/00042/AM12/DES-II
Dated: 22.04.2014	Advance Licence No. 0310622965 dated 23.03.2011.
	Request of M/s Savera Auto Comps (P) Ltd. for fixation of ad-hoc Norms of Advance License No. 0310622965 dated 23.03.2011.

Decision: NC observed that case is under examination in C&PC. The case stands deferred to 03.06.2014.

Sl. No. 15

CASE NO. AR-	M/s. Lietner Shriram Manufacturing Limited
Meeting No. 02/81	F.No.01/81/050/0488/AM10/DES-II
Dated: 22.04.2014	Advance Licence No. 0410110189 dated 15.12.2009
	RLA's F.No.04/24/040/00236/AM10

Decision: NC observed that case is under examination in C&PC. NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence.

The case stands deferred to 03.06.2014.

Sl. No. 16

CASE NO. AR-	M/s. Videocon International Ltd., Aurangabad.
Meeting No. 02/81	F.No.01/81/50/943/AM04/DES-II
Dated: 22.04.2014	Request of M/s. Videocon International Ltd., Aurangabad for fixation of Ad-hoc Norms in respect of Advance Authorisation No. 0310224291 dated 23.01.2004 for the export product "21"CPT Assembly'.

Decision: NC decided to ratify the norms of above AA as per written comments of DIT vide U.O. No. W-27/43/2013-IPHW dated 13.11.2013 as under:-

1. Import of items at S. No. 1 On net to net basis with accountability clause
2. Import of items at S. No. 2 & 3 May be permitted as per the packaging policy

RA may take suitable consequential action accordingly.

Sl. No. 17

CASE NO. AR-	M/s. Alstom India Limited, Mumbai.
Meeting No. 02/81	F.No.01/81/50/481/AM11/DES-II
Dated: 22.04.2014	Request of M/s Alstom India Limited, Mumbai for fixation of Ad-hoc Norms in respect of Advance License No. 0310606403 dated 15.12.2010.

Decision: NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(15)/2011/TSW(B)/10 dated 28.04.2014 as under:-

Export Product	Net weight of EP	Import Items	Quantity recommended
4x1140 Stator Bars	61,058.2 kg	i. Copper Coils	28,142 kg with 1% wastage
		ii. Insertion Bn 43W x 0.85 THK	268.5 kg with 0.5% wastage.
		iii. Resin EPE 19 A	3192 kg with 5% wastage
		iv. Resin EPE 19 B	1596 kg with 5% wastage
		v. Conductive Varnish	68.4 kg with 5% wastage
		vi. Sisapor Tape	12,31,200 m with 1%

			wastage
		vii. Fiber Glass Tape	1,36,800 m with 1% wastage
		viii. Tape 0.17 x 25 – PP GL	1,00,320 m with 1% wastage
		ix. Tape Bd 0.035 x 30 PT	1,09,440 m with 1% wastage
		x & xi. Plate	Net-to-net basis
		xii. Putty Tape	209.76 kg with 1% wastage.

RA may take suitable consequential action accordingly.

Sl. No. 18

CASE NO. AR-	M/s. Apar Industries Limited, Mumbai.
Meeting No. 02/81	F.No.01/81/162/686/AM13/DES-II
Dated: 22.04.2014	Modification of SION C 1394, C 1479.

Decision:- NC noted that earlier firm's request for modification of SION C-1, C-7, C-394 and C-1479 was considered in NC Meeting No. 24/81 dated 26.02.2013 and as per comments given by DIPP the case was rejected by NC. The decision of NC as under:-

“Aluminium Plate is a value added item and making of aluminium rod by melting Aluminium plate is not a desirable activity. Hence proposal of firm to allow import of Aluminium plate for manufacture of aluminium conductors in above SIONs may not be considered.” NC noted this time firm again repeated their request for modification of SION C-1, C-7, C-394 and C-1479. NC again considered the latest request of firm for modification of SION C-1, C-7, C-394 and C-1479 and stated that modification of SION cannot be considered in view of above decision. After detailed deliberation NC decided to reiterate its earlier decision. NC also decided to inform the firm and RA Vadodara & RA Mumbai accordingly.

Sl. No. 19

CASE NO. AR-54	M/s. Stera Engineering India(P) Ltd.
Meeting No. 02/81	F.No.01/81/50/175/AM11/DES-II
Dated: 22.04.2014	Request for fixation of Ad-hoc Norms in respect of Advance License No. 0410116884 dated 01.09.2010.

Decision: NC observed that case is under examination in MSME. The case stands deferred to 03.06.2014.

Sl. No. 20

CASE NO. AR-3	M/s. Sterlite Industries (I) Ltd.
Meeting No. 02/81	F.No.01/81/162/96/AM12/DES-II
Dated: 22.04.2014	Request for fixation of Ad-hoc Norms in respect of Advance License No. 3510030590 dated 15.06.2010.

Decision: NC decided to grant Personal Hearing to the firm 01.07.2014 at 03.00 PM. The case stands deferred to 03.06.2014.

Sl. No. 21

CASE NO. AR-	M/s. SMR Automotive Systems India Ltd.
Meeting No. 02/81	F.No. 01/81/171/325/AM14/DES-II/
Dated: 22.04.2014	Request for fixation of IO Norms in respect of Advance License No. 0510174841 dated 20.01.2006.

Decision: NC decided to ratify subject authorisation on repeat basis as per comment in firm's Advance authorisation No. 0510223636 dated 09.07.2008, as desired by firm vide their letter dated 19.04.2014 **(Copy enclosed)**. RA may take suitable consequential action accordingly.

Sl. No. 22

CASE NO. AR-	M/s. R.M. Controls (P) Limited
Meeting No. 02/81	F.No. 01/81/50/458/AM10/DES-II
Dated: 22.04.2014	Request for fixation of Ad-hoc Norms in respect of Advance License No. 0510258401 dated 12.02.2010.

Decision: NC decided to send a letter to firm to submit the following information as per written comments of DHI vide U.O. No. 3(58)/2010/TSW(B)/3 dated 21.04.2014 as under:-

1. Sl. No. 2, 8 & 9 of SDL for each export product separately.

The case stands deferred to 03.06.2014.

Sl. No. 23

CASE NO. AR-	M/s. R.M. Controls (P) Limited
Meeting No. 02/81	F.No. 01/81/50/459/AM10/DES-II
Dated: 22.04.2014	Request for fixation of Norms in respect of Advance License No. 0510258402 dated 12.02.2010.

Decision: NC decided to send a letter to firm to submit the following information as per written comments of DHI vide U.O. No. 3(58)/2010/TSW(B)/2 dated 21.04.2014 as under:-

1. Details of items at Sl. No. 5 to 10 of the export list.

2. For some of the import items only numbers are given. Their names should also be provided.
3. Use of each item in manufacture of the export product.
4. Sl. No. 9 of SDL.

The case stands deferred to 03.06.2014.

Sl. No. 24

CASE NO. AR-	M/s. Welspun Corp Limited
Meeting No. 02/81	F.No. 01/81/50/463/AM12/DES-II
Dated: 22.04.2014	Request for amendment of Norms in respect of Advance License No. 3410032643 dated 20.12.2011.

Decision: It was decided that a copy of application may be forwarded to DIPP for examination. The case stands deferred to 03.06.2014.

Sl. No.

CASE NO. C-1	M/s. Carclo Technical Plastics (P) Ltd.
Meeting No. 02/81	F.No.01/81/162/0043/AM'14/DES-II
Dated: 22.04.2014	Request of M/s. Carclo Technical Plastics (P) Ltd. Bangalore (100%EOU) forwarded by Development Commissioner SCEZ Bangalore for fixation of scrap/wastage norms.

Decision: NC noted that as per C&PC D.O. letter No. 46011/7/2014-PC-II dated 23.04.2014, copy of application has been sent again to C&PC for examination & comments. The case stands deferred to 03.06.2014.

Sl. No.

CASE NO. C-17	M/s. Paramount Communication Ltd., New Delhi
Meeting No. 02/81	F.No. 01/81/50/227/AM12/DES-II
Dated: 22.04.2014	Clarification for changing the composition of the export product in respect of AA No. 0510300201 dated 24.08.2011

Decision: NC noted that Deficiency letter was issued on 13.05.2014 to the firm. But, reply of the firm is still awaited, hence NC decided to send a reminder to firm to expedite reply. The case stands deferred to 03.06.2014.

Date:21.05.2014 Place:New Delhi	Haradhan Das Foreign Trade Development Officer
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